



H.C.D.-I (a) Continuation Sheet

Sr. No.	Date	Orders
		<p>% 03.12.2004</p> <p>Present: Mr Sanjiv Khanna for the appellant.</p> <p>+ <u>ITA.No. 756/2004</u></p> <p>*</p> <p>The dispute between the Income Tax and NTPC which is a Central Government Undertaking is before the court. In view of the decisions of the Supreme Court in the cases of MTNL and ONGC, the learned counsel stated that the clearance has not been granted by the High Powered Committee on dispute. Therefore, we are not inclined to entertain this petition at this stage. However, it would be open for the appellant to apply for revival of the appeal after the clearance is given in favour of the appellant.</p> <p>The appeal is disposed of accordingly.</p> <p style="text-align: right;"><i>Alpait.</i> CHIEF JUSTICE</p> <p style="text-align: right;"><i>Badar Durrez Ahmed.</i> BADAR DURREZ AHMED</p> <p>December 03, 2004 M</p>